

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 43

CA 511/2020 IA 1739/2021 In CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 08.11.2023

NAME OF THE PARTIES: **UNION OF INDIA V/s**
INFRASTRUCTURE LEASING &
FINANCIAL SERVICES LTD

Section 241-242 of the Companies Act, 2013

ORDER

CA No. 511/2020 –

1. Ms. Romila Mandal, Advocate a/w Mr. Uttam Rane, Advocate i/b Mr. Ankur Seed, Advocate appeared for the Applicant.
2. Ms. Drishti Das, Advocate a/w Ms. Roma Bhojani, Advocate i/b Cyril Amarchand Mangaldas appeared for the Respondent no. 1.
3. Learned Counsel for the Respondent informs that the prayer is covered against the applicant by the decision of the Hon'ble NCLAT where right of set off has been denied.
4. List this CA on **19.12.2023** for hearing.

IA No. 1739/2021 –

1. Ms. Drishti Das, Advocate a/w Ms. Roma Bhojani Advocate i/b Cyril Amarchand Mangaldas appeared for the Respondent no. 10.
2. Learned Counsel for the IL&FS is present.
3. Learned Counsel for the IL & FS informs that all the dues stands settled

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after approval of the resolution plan in the case of the applicant in terms of approved Resolution Plan. Accordingly, question of NOC does not arise.

4. In view of above, IA No. **1739/2021** is **disposed of** as become **infructuous**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna